

FORM-B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF JIVA STEELS PVT. LTD.

Sl.No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	JIVA Steels Private Limited
2.	Date of Incorporation of Corporate Debtor	14 May 2013
3.	Authority under which corporate Debtor is incorporated/registered	ROC, Telangana – Hyderabad
4.	Corporate Identity No. Of Corporate Debtor	U27100TG2013PTC087636
5.	Address of the registered office and principal office (if any) of corporate debtor	35-330/B, Beside BSNL Office Main Road, Shapur Nagar, IDA, Jeedimetla, Hyderabad, Telangana, India -500055
6.	Date of Closure of Insolvency Resolution Process	08 August 2025
7.	Liquidation commencement date of Corporate Debtor	29 January 2026 (Order uploaded on 30 January 2026)
8.	Name and registration number of the Insolvency professional acting as Liquidator	Vakiti Vineeth Reddy IBBI/IPA-002/IP-N01250/2022-2023/14240
9.	Address and email of the liquidator, as registered with the Board	Address: Flat No. 301, Plot No 426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 (It is requested to kindly send all the communications to this address) Email: Vineethreddy.vakiti@gmail.com
10.	Address and email to be used for correspondence with the liquidator	Address: Flat No. 301, Plot No 426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 (It is requested to kindly send all the communications to this address) Email: cirp.jivasteels@gmail.com
11.	Last date of submission of claims	28 February 2026

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Liquidation of JIVA Steels Private Limited on 29 January 2026 (Order uploaded on 30 January 2026).

The stakeholders of JIVA Steels Private Limited are hereby called upon to submit their claims with proof on or before 28 February 2026, to the liquidator at the address mentioned against the item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Date: 1st February 2026

Place: Hyderabad



Vakiti Vineeth Reddy

Liquidator of JIVA Steels Private Limited

IBBI/PA-002/IP-N01250/2022-2023/14240

AFA Valid Upto: 31 December 2026

Flat No 301, Plot No 426, Radhamohan Enclave,
Mathrusreenagar, Miyapur, Hyderabad, Telangana,
500049, Email: cirp.jivasteels@gmail.com

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. NOTICE IS HEREBY GIVEN that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Vijayawada, Andhra Pradesh that A.V.N Constructions a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

2. The principal objects of the Company are as follows:
To continue and carry on the Existing business of **M/S. A V N CONSTRUCTIONS** a Partnership firm on going concern basis.

3. A copy of the draft memorandum and articles of association of the proposed Company may be inspected at the office at Door No: 3-31, Atkuru, Unguturu, Krishna, Andhra Pradesh – 521 286.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6.7.8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 within twenty-one days from the date of publication of this notice, with a copy to the Company at its registered office.

Dated this 30th day of January 2026

at Andhra Pradesh

For **A V N CONSTRUCTIONS**

Sd/-

VENKATA NAGESH ATLURI

PARTNER

Sd/-

ATLURI VIJAYASANTHI

PARTNER

FORM B

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8	Name and registration number of the Insolvency professional acting as Liquidator	Vakiti Vineeth Reddy IBB/IIPA-002/IP-N01250/2022-2023/14240
9	Address and email of the liquidator, as registered with the Board	Address: Flat No. 301, Plot No.426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 (It is requested to kindly send all the communications to this address) Email: Vineethreddy.vakiti@gmail.com
10	Address and email to be used for correspondence with the liquidator	Address: Flat No. 301, Plot No 426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 (It is requested to kindly send all the communications to this address) Email: cirp.jivasteels@gmail.com
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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Date: 01st February 2026
Place: Hyderabad

Sd/- Vakiti Vineeth Reddy
Liquidator of JIVA Steels Private Limited

the area nearest to the Bank of Maharashtra

BANK OF MAHARASHTRA

H.No.4-3-448 To 460 & 465 to 468, 1st Floor, Vinchotta Pitt's
Majesty, Gopal Bagh Near Bank Street, Kotl, Hyderabad

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (APPENDIX - IV A)

AJ-61/EAUCTION/SARFAESI/2025-26

Date: 31/01/2026

1.Mr. Narayanan Vijay Gopal 8-43/28/37, Street No 4, Srinivas Nagar Colony, East Balaji Hills, Boduppal, Medipally Mandal, Medchal-Malkajgiri District., – 500039, Hyderabad.

2.Mr. Narayanan Vijay Gopal, Plot No.100, Street No.02, Road No.06, East Balaji Hills, Phase-II, Boduppal – 500 039, Hyderabad

Reg: Notice for sale of Secured Asset in the account of **Mr. Narayanan Vijay Gopal (A/c No. 6048589701)** under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 for recovery of **Rs.1,70,93,435/- (Rupees One Crore Seventy Lakh Ninety-Three Thousand Four Hundred Thirty-Five only)** plus unapplied interest and future interest plus expenses and other charges.

Notice for sale of immovable property

E- Auction Sale Notice for sale of immovable Assets under Securitization and Reconstruction of Financial Assets Act, 2002 [SARFAESI ACT] read with provision to Rule 8(6) of Security Interest (Enforcement Rules) 2002.

Notice is hereby given to the public in general and in particular to the Borrower and Guarantors that below described immovable properties mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Bank of Maharashtra (Secured Creditor) will be sold on **"AS IS WHERE IS", "AS IS WHAT IS"** and **"WHATSOEVER THERE IS"** basis on 20.02.2026, for recovery of **Rs.1,70,93,435/- (Rupees One Crore Seventy Lakh Ninety-Three Thousand Four Hundred Thirty-Five only)** plus unapplied interest and future interest plus expenses and other charges due to the Bank of Maharashtra secured creditor from **Mr. Narayanan Vijay Gopal**.

The Reserve price and Earnest money deposit are shown as under:

Description of the immovable property: All those pieces and parcels of land & house consisting of ground floor and first floor having plinth area of 936.99 sq.ft & 936.99 Sq.ft respectively, situated and lying at Plot No.29 North Part & Plot No.30 North Part, In Sy.No.88 Part, admeasuring 162.5 sq.yards at Boduppal village & Municipal Corporation, Medipally Mandal, Medchal – Malkajgiri District. North: Plot No.30 North Part; East: 30 Ft Wide road; West: Plot No.44 & Plot No.43, South: Plot No.29 South Part. Location: Latitude & Longitude 17.4209615 & 78.5920953.

Reserve Price: Rs.1,21,00,000/- (Rupees One Crore Twenty-One Lakh only)

Earnest Money Deposit: Rs.12,21,000/- (Rupees Twelve Lakh Twenty-One Thousand only)

Date of E Auction: 20.02.2026 between 01:00 PM To 03:00 PM

Last Date of Submission of bid and EMD: 19.02.2026 & Bid increase Amount is Rs.10,000/-

Contact Details: 8466961578 & 9975640396

For detailed terms and conditions of the sale, please refer to the Link provided in Secured Creditor's website <https://www.bankofmaharashtra.bank.in>; <https://www.baanknet.com>

(Manishkumar Bansod)
Asst. Gen. Manager & Authorized Officer
SAM Branch, Hyderabad

Date: 31-01-2026
Place: Hyderabad

FORM NO.14 [See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER - I/II

DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2)

1st Floor, Triveni Complex, Abids, Hyderabad-500 001.

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/830/2025

19.01.2026

Union Bank of India

Versus

M/s. Harini Trading Company, and Others

To,

(CD 1) **M/s. Harini Trading Company** Rep. By Its Partners, Mr.Bujjundia Rajendra Kumar And Mr. Pasam Chenna Reddy, 11-13-Plot No.587, 2nd Floor, Road No.4, Sai Nivas Green Hills Colony, Kothapet, Hyderabad, Telangana-500035.

Also At: **M/s. Harini Trading Company**, Rep. By Its Partners, Mr. Bujjundia Rajendra Kumar And Mr. Pasam Chenna Reddy, Flat No.201, Sri Krishna Nilayam, Plot No. C-11 Simhapuri Colony, Bachupally, Hyderabad, Telangana-500090.

Also At: **M/s. Harini Trading Company**, Rep. By Its Partners, Mr. Bujjundia Rajendra Kumar And Mr. Pasam Chenna Reddy, Shop No. 7, Multitrivium Commercial Complex, Amerpet, Hyderabad, Telangana-500073.

Also At: **M/s. Harini Trading Company** Rep. By Its Partners, Mr. Bujjundia Rajendra Kumar And Mr. Pasam Chenna Reddy, Godown No. 1, Survey No. 182, Chandrapatla, Ghalkesara Mandal Medchal-Malkajgiri District, Telangana-508213.

(CD 3) **Mr. Pasam Chenna Reddy S/o Pasam Jamala Reddy** Major Male 4-159 Tekulapalli, Tiruvuru, Andhra Pradesh-521227.

Also At: **Mr. Pasam Chenna Reddy, S/o Pasam Jamala Reddy**, 42-985/3, Aphi Colony, 2nd Floor, Moolali, Medchal Malkajgiri District, Telangana-500040.

Also At: **Mr. Pasam Chenna Reddy, S/O Pasam Jamala Reddy**, 1-9-294/2/A, Sri Rama Nilayam Street No.7, Adikmet Road, Vijayanagar, Hyderabad, Telangana-500044.

(CD 4) **Mr. Bujjundia Ravinder Kumar S/o Late B Mahadev**, Aged 63 Years Male, 3-10-76 Reddy Colony, Road No.2, Hanumakonda, Telangana-506001.

Also At: **Mr. Bujjundia Ravinder Kumar S/o Late B Mahadev**, 3-704 And 705(Old) Or 3-10-31, New Reddy Colony, Road No.2, Hanumakonda, Telangana-506001.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2)** in **OA/342/2024** an amount of **Rs. 1,08,21,110.91 (Rupees One Crore Eight Lakh Twenty One Thousands One Hundred Ten And Paise Ninety One Only)** along with pendente lite and future interest @ **8.20%** Simple Interest Yearly w.e.f. **07/06/2024** till realization and costs of **Rs. 2,23,005/- (Rupees Two Lakh Twenty Three Thousands Five Only)** has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **23/02/2026 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate/ execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **19/01/2026.**

Sd/- Recovery Officer,
Debts Recovery Tribunal, Hyderabad (DRT 2)

MUTHOOT FINCORP LIMITED

(A Muthoot Pappachan Group Company) CIN : U65929KL1997PLCO11518

Administrative Office: 710 A & 711 A, 7th Floor, Phase - 2, Spencer Plaza, Mount Road, Annasalai, Chennai- 600002

Regd. Office : Muthoot Centre, TC No 27/3022, Punnen Road, Trivandrum, Kerala - 695 001

APPENDIX -IV (Rule 8(1)) Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the **Muthoot Fincorp Limited (MFL)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

S. No.	Name of Borrower / Co-Borrower/ Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Description of Secured Asset(s)/ Immovable Property (ies)	Date of Possession
1.	Loan A/c No. MFLTELSECUL0000 05081623 Mr. Duddu Sridhar Kumar (Borrower) Mr. Moses Duddu, Mr. Duddu Sudheer Kumar & Mrs. Duddu Gandamma (Co-Borrowers)	09-10-2025	Rs. 22,78,990.62 (Rupees Twenty Two lakh Seventy Eight Thousand Nine Hundred Ninety and Sixty Two Paise Only)	As per Gift Settlement Deed dated 03-05-2011, registered as Document No 1273/2011, all that piece & parcel of property bearing H No 6-66, admeasuring 121 Sq Yds, or 101.15 Sq. Mts, with ACC Built up area of 400 Sft, situated in Narsinghi Village and GP, Rajendranagar Mandal, Ranga Reddy District as mentioned in the Title Document of the property. (Which are hereinafter referred to as the "Said Property"). As per Gift Settlement Deed dated 03-05-2011, the said property is Bounded as under: East by: Road, West by: House of D Sulochana, North by: House of D.Jay Kumar, South by: House of D.Laxmamma;	27-01-2026
2.	Loan A/c No. MFLTELSECUL0000 05042188 Mr. Janagama Narsa Goud (Borrower) Mrs. Angalla Sravanthi (Co-Borrower)	12-09-2025	Rs. 21,47,194.53 (Rupees Twenty One Lakhs Forty-Seven Thousand One Hundred Ninety-Four and Fifty-Three Paise Only)	Open Plot, Dismantled House bearing G.P. No. 2-81 (Assessment No. 243), admeasuring (107.00) Square yards Or (89.40) Square meters, Situated at Kyasampally village, Mandal and Dist. Kamareddy within the Grampanchayat Limits of Kyasampally, Regn. Sub-Dist. Kamareddy and Regn. Dist. Nizamabad (Hereinafter Referred As The "said Property"). Bounded as under: As per Registered Sale Deed No. 8800 of 2022, Dated: 19-12-2022 at SRO Kamareddy the said property is: East by: House of J. Nikhil Goud, West by: House of J. Srinivas Gold, North by: G.P. Road, South by: G.P. Road	24-01-2026
3.	Loan A/c No. MFLAPDSECUL0000 5329652 Mr. Mopidevi Venkata Siva Nageswara Rao (Borrower) Mrs. Mopidevi Siva Nagendramma (Co-Borrower) Mrs. Mopidevi Sumathi (Co-Borrower)	10-09-2025	Rs. 22,14,746.03 (Rupees Twenty Two Lakhs Fourteen Thousand Seven Hundred Forty-Six and Three Paise Only)	All that Part and Parcel of Property admeasuring 188Square Yards equivalent to 159.80 Square Meters and R.C.C 800SQ. Feet situated at Isukapalli Sy.No.28/1, Sy.No.28/2A, 31st Block, 8thWard, Door No.8-31-72 Repalle Municipality, Isukapalli Village, Bapatla District (Hereon referred to as Said Property) Property boundaries:- North-by - Kaza Komalam Property South by - Kodali Jagannadham Share Land&Galli East-by - Yadlapalli Viswanadham's Property West-by - Kosur Raghavaiiah's Property	23-01-2026
4.	Loan A/c No. MFLSECUCAPDL0000 05377821 Mr. Gangadhara Rao Battula (Borrower) Mrs. Battula Varalakshmi (Co- Borrower)	09-10-2025	Rs. 26,28,176/- (Rupees Twenty Six lakh Twenty Eight Thousand One Hundred Seventy Six Only)	All that Part and Parcel of Flat No T-2, in Third Floor, admeasuring 24.25 Sq Yds, with Built up area of 740 Sft, 185 Sft of Common Area and 120 Sft of Parking Area, situated at Sri Rama Heights, Prasadamapada Village and GP, Vijayawada Mandal and Krishna District (Hereon referred to as Said Property) As per the documents provided, Said Property is bounded as described below:- East by: Common Corridor, Staircase, West by: Flat No T-1, North by: Common Corridor, South by: Open to Sky	23-01-2026

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Fincorp Limited (MFL), for an above mentioned demanded amount and further interest thereon.

Sd/- Authorised Officer
For Muthoot Fincorp Limited

Place : Andhra Pradesh & Telangana, Date : 01.02.2026

STATE BANK OF INDIA

SARB-II BRANCH (20945), H No: 1-8-563/1, 1st Floor, Opp: Sandhya Theatre, RTC X Roads, Chikkadpally, Hyderabad - 500 080

Appendix - IV-A [See to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **physical possession** of which has been taken by the Authorised Officer of State Bank Of India, the Secured Creditor, will be sold on **"As is Where is", "As is What is" and Whatever there is"** on **23.02.2026**, for recovery of **Rs.3,48,21,404/- (Three Crores Forty Eight Lakhs Twenty One Thousand Four Hundred and Four only)** (with further interests, costs, other charges and expenses) Due to the secured creditor from **Borrower: 1. M/s Ariy Engineers and Contractors Pvt Ltd (Borrower) (CIN U45500TG2018PTC123050), Rep. by Sri Ketha Purna Venkata Prasad, S/o Ketha Ramachandra Rao, Managing Director (DIN 08087876), Smt. Lalitha Yadakula, W/o Rajander Reddy, Director, (DIN 08115027), Flat No 204, Plot No 76, Vishnu Peral Apartment, Kavuri Hills, Opp: Madhapur Police station, Jubilee Hills, Hyderabad, Telangana - 500033. Also at - # 12-6-2/30 Flat No: 409, Venkata Pushpa Towers, TVR Nagar, Kukatpally, Hyderabad - 500072, 2. Sri Ketha Purna Venkata Prasad, S/o Ketha Ramachandra Rao (Guarantor & Legal Heir of Late Ketha Leelavathi, Guarantor), Flat No 204, Plot No 76, Vishnu Peral Apartment, Kavuri Hills, Opp: Madhapur Police station, Jubilee Hills, Hyderabad, Telangana - 500033. 3. Smt. Lalitha Yadakula (Guarantor), W/o Rajander Reddy, H.No: 9-8/1, Reddipalli Village, Khammam (Rural), Khammam-507003, 4. Smt. Padma Lakshmi Ketha (Guarantor), W/o Ketha Purna Venkata Prasad, # 3-16a-91, opp: Burma Colony Road, Behind RTC Complex, Kakinada Urban, East Godavari – 533003. 5. Sri Ketha Ravi Chandra Kumar (Legal Heir of Late Ketha Leelavathi, Guarantor), # 3-16a-91, opp: Burma Colony Road, Behind RTC Complex, Kakinada Urban, East Godavari – 533003. 6. Smt. Pechetty Padmaja Devi (Legal Heir of Late Ketha Leelavathi, Guarantor), # 3-16a-91, opp: Burma Colony Road, Behind RTC Complex, Kakinada Urban, East Godavari-533003.**

Date of E-auction: 23-02-2026, Time: 11.00 AM To 03.30 PM

With auto extension of 5 minutes for each bid till the closure of the auction

Date & Time of Inspection of Properties: 02-02-2026 to 22-02-2026 From 10.00 A.M to 04.00 P.M.

SCHEDULE OF PROPERTY: PROPERTY ID - SBIIN7412883766

Residential vacant site an extant/admeasuring 375.00 Sq. Yards (As per sale deed) situated at Plot No: 18, Survey No: 111, Kakinada city and Mandal, East Godavari District. Sub Registrar Kakinada, East Godavari, Belonging to Sri Ketha Leelavathi (Guarantor) W/o Rama Chandra Rao and Document No: 7999/1981 Dated: 09.09.1981 and MOD VId No: 7999/2020, Dated: 22.10.2020. Bounded by: East: Plot No-19, West: Plot No - 17, North: Plot No-11, South: 30' 0" wide Road.

Reserve Price:Rs.1,60,00,000/- EMD: Rs.16,00,000/- Bid Multiplier Amount: Rs.50,000/-

◆ Please note that SA 282/2025 is pending with Honorable DRT – 1, Hyderabad.

◆ Statutory 15 Days Sale Notice Subsequent Sale Under Rule 8(6) as per amended SARFAESI Act.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:

- The secured asset will not be sold below the Reserve Price.
- The Reserve Price and Earnest Money Deposit (EMD) 10% (Ten percent) of the Reserve Price for the sale of the secured asset is fixed as mentioned in the schedule.
- The NO LIEN Account Number/IFS Code etc. for online money Transfer is as under – **Account Name – SBI, ASSET RECOVERY MANAGEMENT BRANCH, Account Number – 52013038332, IFS Code – SBIN0020740, Branch Name – NRI BRANCH HIMAYATHNAGAR**
- The Tender/bid form with Terms and Conditions can be had from on-line from the website (<https://www.baanknet.com>) (PSB Alliance Pvt Ltd) using the provision in the system/software. The intending purchasers are requested to register with online portal (<https://www.baanknet.com>) (PSB Alliance Pvt Ltd) using their mobile number and email-id. Further, after completing their e-KYC, the intending bidders/ Purchasers have to transfer the EMD amount in their e-Wallet by i.e., before the e-Auction Date and Time in the portal. The registration and, e-KYC and transfer of EMD in wallet must be completed well in advance, before auction. Bidding in the last moment should be avoided in the bidders own interest as neither the State Bank of India nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.) in order to ward-off such contingent situations, bidders are requested to make all necessary arrangements/ alternatives such as power supply back-up etc, so that they are able to circumvent such situation and are able to participate in the auction successfully.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders/purchasers should make their own independent inquiries regarding the encumbrances, title of property/ ies put on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid.
- The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The Publication is subject to major clause.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/ies put on auction will be permitted to interested bidders at sites as mentioned against each property description.
- The Authorized Officer is not bound to accept the highest offer and the Authorized Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the E-Auction without assigning any reason thereof.
- In case the date of deposit of EMD & E-Auction date is declared holiday then the date will be automatically extended to the next working day.
- The Sale is made on **"As is Where is", "As is What is" and Whatever there is"** and no representation and warranties are given by the Bank relating to encumbrance, Statutory Liabilities etc. All the Statutory dues including any Taxes, GST Registration charges etc., will be borne by the Successful Bidder.
- The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
- Bidders are advised to visit (<https://www.baanknet.com>) (PSB Alliance Pvt Ltd) of our E- Auction service Provider (PSB Alliance Pvt Ltd) to participate in online bid. For Technical Assistance please call **PSB Alliance Pvt Ltd Helpdesk no. 82912 20220, e-mail id – support.baanknet@psballiance.com** and other helpline number available in service providers Helpdesk. For registration status with PSB Alliance Pvt Ltd and EMD status, please contact **support.baanknet@psballiance.com**. For property, details and photograph of the property and auction terms and conditions please visit <https://www.baanknet.com> and for clarifications related to this portal, please contact **Helpdesk no.82912 20220**.
- Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.baanknet.com>
- Please Contact **Shri. Pradeep Dakay, Chief Manager, Contact No.88664 40097, 93939 44595 & Shri Saroj Mishra, Chief Manager, Contact – 97054 93097. You can also reach us at e-mail – sbi.20945@sbi.co.in**

Date: 30-01-2026, Place: HYDERABAD Sd/-Authorized Officer, STATE BANK OF INDIA

STATE BANK OF INDIA

SARB HYDERABAD-05172

STRESSED ASSETS RECOVERY BRANCH, 2ND FLOOR TGSRTC COMMUTER AMENITY CENTRE, BUS TERMINAL COMPLEX, KOTI, HYDERABAD-500095

Phone : 040-24651352 E-mail : sbi.05172@sbi.co.in

SALE NOTICE FOR SALE OF MOVABLE PROPERTIES – NON-SARFAESI SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable properties hypothecated to the Bank, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, will be sold on **"As is Where is", "As is What is" and "Whatever there is"** basis on **09.02.2026**, for recovery of **Rs. 1,48,75,044/- (Rupees One Crore forty eight lakh seventy five thousand forty four only)**, as per the final decree, dated 18.11.2021, in OA/395/2020, as on 29.01.2026 together with further interest, expenses and costs there on, due to the State Bank of India from **M/S.SAGU PACKS**, Plot no:A/21, 11-14/92, Beside Khilaimaisamma Temple, Krishna Nagar Colony, Nagole, Hyderabad, Telangana-500035. **M/S.SAGU PACKS**, Plot no: 40 , E-Sector, Balaji Nagar, Nandan Hills, Korremula Village, Medchal, Telangana - 500039, **Smt Gundu Upendra**, W/o. Shri Gundu Narsimha, H. No. 11-14/92/2 Krishna Nagar, LB Nagar, Saroor Nagar, Hyderabad - 500035. **Smt Sankeppally Sujana Reddy**, W/o Sankeppally Sudhir Reddy, Flat No.402, Plot No.125 & 127, Prime Enclave Road No.3, Alkapuri, RK Puram, Saroor Nagar, Hyderabad-Pin: 500035. The reserve price will be Rs. 13,60,000/- (Rupees Thirteen lakhs Sixty thousand only) and the earnest money deposit (EMD) will be Rs. 1,36,000/- (Rupees one lakh thirty six thousand only).

PROPERTY ID (SBIIN3122024)

Machinery & Equipment used in Manufacturing of Non -owen bags:

S.No	Machine Type & Quantity	Name of the Supplier	Date of Purchase
1	Stabilizer 50KVA - 1	VR Electronics	2018
2	SSA-E Hydraulic Die Punching Machine - 1	China	2018
3	SSA - A – 700 High Resolution Automatic roll to roll Printing Machine -1	China	2018
4	5 HP Air Compressor - 1	Elgi	2018
5	SSA ABC Auto handle non woven multifunction bag making Machine - 1	China	2018
6	Weighting scale – Electronic – 600 KG - 1	Phoenix	2018

Reserve Price - Rs. 13,60,000/- EMD - Rs. 1,36,000/-

Bid Increment Amt: Rs. 25,000/-

Auction Date & Time: 09.02.2026 - 1.00 PM to 5.00 PM.

Last Date for EMD :09.02.2026 upto 3.00 PM

Note: 1) GST/TDS, if any, applicable has to be borne by the successful bidder.

2) Charges and any other taxes have to be borne by the successful bidder.

3) The successful bidder has to pay the remaining amount immediately after auction on the same day or within the next working day, after sale confirmation received.

The e-auction will be conducted through Bank's approved service provider M/s PSB Alliance at their web portal <https://www.ebkray.in>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://www.ebkray.in>

The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website <https://www.ebkray.in>

For detailed terms and conditions of the sale, please refer to the link provided in the website <https://www.ebkray.in>

For further details please contact the following officials:

- Smt K Sarala Kumari, Authorised Officer & Chief Manager – 9292855645**
- Shri R Loganathan, Manager – 9840589762**

Date : 30-01-2026, Place : Hyderabad Authorised Officer, State Bank of India

Karnataka Bank Ltd.

Your Family Bank. Across India

Asset Recovery Management Branch, 1st Floor, Plot No. 50, Srinagar Colony, Road No. 3, Banjara Hills, Hyderabad - 500073.

Phone : 040-23755686/ 23745686 E-Mail : hyd_arm@ktkbank.com Website : www.karnatakabank.com CIN : LB5110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, The Secured Creditor will be sold on "As is Where is", "As is What is" and "Whatever there is" on 06.03.2026 for recovery of dues to the Karnataka Bank Ltd, from following Borrowers/Guarantors/Co-Obligants

Karnataka Bank Limited, Guntur Branch

(Phone: 0863-222444 (G), Mobile: 9985202444 (BM) 9676444469 (ABM))

(1) **Sl.No:1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt:** (1) **M/s Maram Cotton Syndicate** represented by its proprietor Mr. Anji Reddy Maram addressed at No. 27, Elkuru Road Guntur – 522003, (2) **Mr. Anji Reddy Maram** S/o Mr. Hanuma Reddy, (3) **Mr. Bala Anji Reddy Maram** S/o Mr. Pedda Hanuma Reddy and (4) **Mrs. Maram Sujatha** W/o Anji Reddy Maram all No.(2), (3) and (4) are residing at No. 20-18-17, Menaka Gandhi Nagar, 3rd Line, Elkuru Road, Guntur- 522003 being borrowers/guarantors/co-obligants., **Date of constructive Possession: 08.07.2022, Details of Secured Debt:** Rs. 3,30,61,465.16 (Rupees Three Crore Thirty Lakh Sixty One Thousand Four Hundred Sixty Five and Sixteen Paise only) out of which i) Rs.2,87,18,384.89 (Rupees Two Crore Eighty Seven Lakh Eighteen Thousand Three Hundred Eighty Four and Eighty Nine Paise only) along with future interest from 01.03.2023 plus costs under PSOD A/C No.255700800475001, ii) Rs.43,43,080.27 (Rupees Forty Three Lakh Forty Three Thousand Eighty and Twenty Seven Paise only) along with future interest from 01.03.2023 plus costs under PSTLA/C No. 2557001801150301

DESCRIPTION OF THE IMMOVABLE PROPERTY

Description of Properties: All that part and parcel of Industrial Plot to an extent of 1733.33 sq yds bearing Pattna No.1053, Survey Nos.43/5, 43/6, 43/7 & 44/7, situated at Walcot Dadasaheb Industrial Estate, Walcot Daba Nagar, bypass road , Guntur belonging to Mr. Anji Reddy Maram owned by East:Propety of B. Naveen Kumar and others, South: 30'ft Wide Road, West: 40'ft Wide Road, North: Site of Venuia Padmavathi. Location: Latitude & Longitude: 16.274485 & 80.429858

Reserve Price: Rs. 1,86,00,000.00 (

